

# **Telecom Regulatory Authority of India**

## **Notification**

**New Delhi, the 12<sup>th</sup> December, 2003**

No.409-5/2003-FN

In exercise of the powers conferred upon it under section 36 read with clauses (ii), (iii) and (iv) of sub section (b) of Section 11 (1) of the Telecom Regulatory Authority of India Act, 1997 as amended by TRAI (Amendment) Act, 2000, to fix the terms and conditions of interconnectivity between Service Providers, to ensure effective interconnection between different service providers and to regulate arrangements amongst service providers of sharing their revenue derived from providing telecommunication services, the Telecom Regulatory Authority of India hereby makes the following Regulation.

### **The Telecommunication Interconnection Usage Charges (Second Amendment) Regulation, 2003 (6 Of 2003)**

#### **Section I**

#### **Title, Extent and Commencement**

1. Short title, extent and commencement:

- (i) This Regulation shall be called "The Telecommunication Interconnection Usage Charges (Second Amendment) Regulation 2003" .
- (ii) The Regulation shall be deemed to have come into force from the date of its notification in the official Gazette.

## **Section II**

- 2.1 In clause 4 under Section IV of The Telecommunication Interconnection Usage Charges Regulation, 2003, sub-clause (ii) shall be deleted and substituted by the following:

“(ii) The date of effect for actual implementation of IUC shall be 1<sup>st</sup> January, 2004.”

## **Section III**

### **3. Explanatory Memorandum**

This Regulation contains at Annex A, an explanatory memorandum to provide clarity and transparency to matters covered under this Regulation.

**BY ORDER**

**[DR. HARSHA VARDHANA SINGH]  
Secretary-cum-Principal Advisor**

**EXPLANATORY MEMORANDUM**

1. The Telecommunication Interconnection Usage Charges Regulation issued on 29<sup>th</sup> October, 2003 had initially envisaged the implementation of the revised IUC regime by 1.12.2003. As per this Regulation, all existing interconnect agreements/ arrangements as on date were to stand amended on the date of actual implementation of this Regulation, i.e. 1<sup>st</sup> December, 2003, so as to conform to the framework of the revised IUC regime and these have to be submitted to TRAI for registration within 15 days of implementation of this Regulation, and for subsequent changes as per reporting requirement.
2. The Authority received several communications from service providers seeking clarifications on the regime and the date of implementation for the Telecommunication Interconnection Usage Charges Regulation, 2003 (4 of 2003) dated 29<sup>th</sup> October, 2003 was postponed from 1<sup>st</sup> December 2003 to 15<sup>th</sup> December, 2003 vide 'The Telecommunication Interconnection Usage Charges (First Amendment) Regulation 2003 (5 of 2003)' dated 25<sup>th</sup> November, 2003.
3. The Authority has had detailed meetings with the service providers on this matter, and has also clarified a number of issues. The Authority has now received requests from various service providers for postponement of the implementation of the IUC regime. These requests seek postponement from one to up to three weeks to fully implement the IUC regime within a framework of the Unified Access License regime specifically with regard to the numbering aspect, for which the approval of Government is necessary. The Authority is considering recommending to DOT regarding numbering issues as a follow up of Unified Access Service License Migration.

4. In view of the above, the date of implementation for the Telecommunication Interconnection Usage Charge Regulation, 2003 (4 of 2003) dated 29<sup>th</sup> October, 2003 will now be 1st January, 2004 and the service providers have to file with the Authority the amended interconnect agreement, in conformity with this Regulation latest by 15<sup>th</sup> January 2004.